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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:: BOMBAY BENCH ::

R.P.No.143/94 in
O.A.No.156/91.

Date:

28th APRIL 1995

Chhabudada Dhomse Applicant

v/s.

Union of India & Others .. Respondents

Coram: Hon'ble Shri B.S.Hegde, Member(J)

Hon'ble Shri R.Rangarajan, Member(A)

TRIBUNALS ORDER: (By Circulation)
(Per: R.Rangarajan, Member(A))

1. The applicant in O.A.No.156/91 has filed this R.P. OA 156/91 was filed by the applicant praying for his promotion as Fitter and assigning him seniority in the cadre of Fitter over juniors. That application was rejected by order dt. 8.9.1994. Against this order this R.P. is filed.

2. The main contention of the applicant in this R.P. is that the applicant should be promoted as Fitter even if he had been regularised in Group 'D' cadre as was done in the case of applicants in O.A.No.327/90 decided on 7.10.1991.

3. In a similar OA bearing No.121/91 which was decided on 10.3.1994 this Tribunal had clearly differentiated the case of the applicant in that OA to that of the case of the applicant in OA 327/90. For the reasons stated in the Judgment, OA 121/91 was dismissed by order of this Tribunal dt. 10.3.1994. O.A.No.156/91 was also decided based on the judgment in OA 121/91. The Review Petition filed against the Judgment in OA 121/91 was also dismissed by order dt. 1.9.1994 for the reasons stated therein.

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6. In view of what is stated above, R.R. fails and accordingly it is dismissed. No costs.

R. Rangarajan
(R.Rangarajan)
Member (Admn.)

B.S.Hegde
(B.S.Hegde)
Member (J)

Dated 28/4 April, 1995.

Grh.